

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board Of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016.

FOR THE ATTENTION OF THE CREDITORS OF HONEST DERIVATIVES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name Of Corporate Debtor	HONEST DERIVATIVES PRIVATE LIMITED
2	Date Of Incorporation Of Corporate Debtor	15-07-2007
3	Authority Under Which Corporate Debtor Is Incorporated/Registered	Registrar of Companies (Ahmedabad) Under Companies Act, 1956
4	Corporate Identification Number/ Limited Liabilities Identification Number Of Corporate Debtor	CIN : U93000GJ2007PTC051271
5	Address Of The Registered Office And Principal Office(If Any) Of Corporate Debtor	Reg. Office: E-43, 2 nd Floor, Sumel Business Park, Near New Cloth Market, Outside Raipur Gate, Ahmedabad – 380002. Factory: Gate No. 50, Maldabadi, Tal: Jamner, Dist: Jalgaon - 424206, Maharashtra
6	Insolvency Commencement Date In Respect Of Corporate Debtor	28-05-2020 (Hon NCLT Oder received on dated 01-06-2020)
7	Estimated Date Of Closure Of Insolvency Resolution Process	28-11-2020
8	Name, and the registration number of insolvency Professional acting as interim resolution professional	CA KAILASH THANMAL SHAH (IP Reg. No.: IBBI/IPA-001/IP-00267/2017- 2018/10511)
9	Address and email id of Interim Resolution Professional, as registered with the Board	505, 21st Century Business Centre, Near World Trade Centre, Ring Road, Surat-395002 Email: ipktsah@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	505, 21st Century Business Centre, Near World Trade Centre, Ring Road, Surat-395002 Email: cirp.honest@gmail.com
11	Last Date For Submission Of Claims	15-06-2020 (order received by IRP on 01-06-2020)
12	Classes of creditors, if any, under clause (v) of sub-section (6A) of section 21, ascertained by the interim resolution professional.	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class).	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

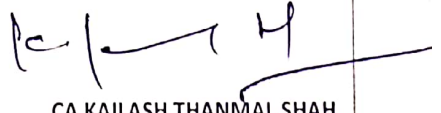
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the Corporate Debtor **M/s Honest Derivatives Private Limited** on 28-05-2020.

The creditors of **M/s Honest Derivatives Private Limited** are hereby called upon to submit their claims with proof on or before 15-06-2020 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 01-06-2020,
Place: Surat.


CA KAILASH THANMAL SHAH
 Interim Resolution Professional
 In the matter of Honest Derivatives Pvt. Ltd